# REPORTS OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT

SHRI KALRAJ MISHRA (Uttar Pradesh): Sir, I lay on the Table a copy each On English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Rural Development (Fourteenth Lok Sabha):-

- (i) Third Report on Demands for Grants (2004-2005) of the Department of Rural Development (Ministry of Rural Development); and
- OD Fourth Report on Demands for Grants (2004-2005) of the Ministry of Panchayati Raj.

### MATTERS RAISED WITH PERMISSION

# Alleged killing of Telugu Desam Party workers in Andhra Pradesh

MR. CHAIRMAN: Now, the Calling Attention Motion...

DR. ALLADI P. RAJKUMAR (Andhra Pradesh): Sir, we had given a notice...

MR. CHAIRMAN: You can speak for two minutes...(Interruptions)

SHRI JIBON ROY (West Bengal): Sir, will I be allowed to raise the matter relating to the E.P.F. interest rate? I have given a notice to you...

MR. CHAIRMAN: That would be a full-fledged discussion.

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesn): Sir, Postpoll violence in Andhra Pradesh is still continuing. Twenty-four party leaders/workers have been killed in Andhra Pradesh ...(Interruptions)...

SHRI VAYALAR RAVI (Kerala): What is this?

MR. CHAIRMAN: You. kindly sit down ...(Interruptions)...\ have allowed him ...(Interruptions)...\ have allowed it.

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, you were kind enough to allow me to raise this issue. Sir, 24 people have been killed and 120 villages have been affected. People have left the villages out of fear, and continuous murders are taking place especially in Anantapur. Yesterday, our party had sat on *dhama* in Anantapur. More than one lakh

people had gathered there. Look at the high-handedness of the \* hon. Ministers of Andhra Pradesh; \*. This matter was brought to the notice of the hon. Prime Minister when he had visited Hyderabad on the 1<sup>st</sup> of July. But nothing has happened. Thereafter, we had raised this issue in this august House; you were very kind in allowing us to raise the issue. On 16<sup>th</sup> July...

MR. CHAIRMAN: That is right. Okay.

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, this is very important. ... (Interruptions)...

डा0 अलादी पी0 राजकुमार: सर, मेहरबानी करके दो मिनट का मौका हमारे लीडर को बोलने के लिए दे दीजिए। हम अपना दर्द बताना चाहते हैं। हम आज घूम नहीं पा रहे हैं। हमें अपनी जान हथेली पर लेकर जाना पड़ रहा हैं। आज ऎसी law and order सिचुएशन है। So, kindly listen to us.

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, when the matter was raised in this august House, the hon. Home Minister was present in the House and he had assured in your presence that necessary protection would be extended to those people who were under threat. Nothing has happened. They are continuing with their tactics and killing the people, threatening them, coercing them and using all sorts of third-degree methods to lure them into their party. I seek your protection, Sir. ...(Intervptions)...

श्रीमती सुषमा स्वराज (उत्तरांचल)ः सर, पिछली बार जब इन्होंने यह मामला हाउस में उठाया था।

श्री सभापति : हां, पिछली बार उठाया था।

श्रीमती सुषमा स्वराज : सर, तब आपने होम मिनिस्ट्री से कमेंट्स मंगाने के लिए कहा था। ....(व्यवधान)...

SHRI VAYALAR RAVI: Sir, I am on a point of order.

MR. CHAIRMAN: First, let him finish. ...(Interruptions)... First, let him finish. ...(Interruptions)... Please. Do not interrupt. Let him finish. ...(Interruptions)... I will not allow. Let him finish. ...(Interruptions)...

<sup>\*</sup> Expunged.

श्री एस .एस . अहलुवालिया (झारखंड): सर, वे माननीय सदस्य को बोलने नहीं दे रहे हैं। ....(व्यवधान)...

**डा. अलादी पी. राजकुमार** सर, पार्लियामेट्री अफेयर्स मिनिस्टर श्री आजाद जी बैठे है, उन्हें सब मालम है।....(व्यवधान)...

MR. CHAIRMAN: Let him speak.

SHRI VAYALAR RAVI: Sir, ...

MR. CHAIRMAN: Please take your seat. ...(Interruptions)... Please take your seat. ...(Interruptions)... Let him finish. ...(Interruptions)...

DR. ALLADI P. RAJKUMAR: We know what type of persons you are.

MR. CHAIRMAN: You finish. ...(Interruptions)...You finish it. ...(Interruptions)...

DR. ALLADI P. RAJKUMAR: In what way is he concerned, Sir? ...(Interruptions)... People are being killed. You have no right to talk like this.

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, by interfering and obstructing my submission, he is. sending wrong signals to the people back home. It is a sort of encouragement to the people belonging to the Congress Party to continue these types of activities. Sir, we had requested you for fixing a date for discussion on this matter. I request that the matter should be brought to the notice of this House immediately and taken up for discussion. Sir, an assurance from the Government side should come that every party worker of TDP will be protected. They are under threat. (Interruptions) Sir, this is very important. We had sat on a *dharna* yesterday. ...(Interruptions)...

## [MR. DEPUTY CHAIRMAN in the Chair]

DR. ALLADI P. RAJKUMAR: Sir, the Chief Minister of Andhra Pradesh had given an assurance on the floor of the Assembly that they would provide security. So far, 200 TDP leaders have applied for provision of security. None of them have been given any security. Not only that, Shri Shivraj Patilji had also given an assurance in this very House on 16<sup>th</sup> July. So far, no security has been given. We request you...

MR. DEPUTY CHAIRMAN: You have brought this matter to the notice of the House. ...(Interruptions)...

- DR. ALLADI P. RAJKUMAR: Sir, at least from the Centre, provide security. There is also a threat to our leader, Shri Chandrababu Naidu.
- MR. DEPUTY CHAIRMAN: Mr. Rajkumar, you have brought it to the notice...
  - DR. ALLADI P. RAJKUMAR: Sir, kindly listen to our agony.
- MR. DEPUTY CHAIRMAN: You have brought the matter to the notice of the Chairman...
  - DR. ALLADI P. RAJKUMAR: I want a ruling from the Chair.
- MR. DEPUTY CHAIRMAN: What ruling do you expect from the Chair?
- SHRI RAVULA CHANDRA SEKAR REDDY: Sir, we expect two things from the Chair. First is the fixing up of the date.
- MR. DEPUTY CHAIRMAN: The Chairman has promised that it will be taken up for discussion. The Government will take notice of your concerns...
- SHRI RAVULA CHANDRA SEKAR REDDY: In the meantime, let the Government assure the people that they will be protected...
- MR. DEPUTY CHAIRMAN: The Government has taken notice of this. ...(Interruptions)...
- SHRI RAVULA CHANDRA SEKAR REDDY: Sir, the Parliamentary Affairs Minister can assure the House.
- MR. DEPUTY CHAIRMAN: Law and order is a State subject. The Government can take notice of it. ...(Interruptions)...
- DR. ALLADI P. RAJKUMAR: The State Government has failed, Sir. It has totally failed. ...(Interruptions)...
- श्रीमती सुषमा स्वराजः सर, पिछली बार जब यह मैटर यहां उठा था तो खुद सभापती जी ने कहा था कि मैं होम मिनिस्ट्री से कमेंट्स मंगा रहा हूं और इसके बाद इस में सदन में चर्चा होगी। यह 16 जुलाई की बात है। अब तक होम मिनिस्ट्री के कमेंट्स आ चुके होंगे। जो होम मिनिस्ट्री से कमेंट्स आये है, उनके बारे में पहले तो सदन को विश्वास में लिया जाये कि वे क्या कमेंट्स आये हैं। क्योंकि उन कमेंट्स को हम सुनेंगे तभी हम चर्चा करेंगे। वहां के हालात बहुत खराब हैं। वहां इन लोगों के लिए माहौल नहीं है। नक्सलवाद तो बढ़ ही रहा है, लेकिन कांग्रेस के कार्यकर्ता इनको मार रहे हैं। ....(व्यवधान)... इनको वहां जान का खतरा है। ....(व्यवधान)...

- DR. ALLADI P. RAJKUMAR: More than one lakh people participated in that *dharna*. Sir, not only that ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: Please speak one-by-one. If all of you speak together, then how will I know what you are speaking? Now, she is speaking. Then, you can speak ...(Interruptions)...
- श्रीमती सुषमा स्वराजः सर, मैं आपसे यह कहना चाहूंगी कि होम मिनिस्ट्री से जो कमेंट्स आए हैं, आप उनके बारे में पता लगा लें। इस पर डिसकशन के लिए भी तय करें और सरकार को यह निर्देशन तो करें कि ये लोग खास तौर पर माननीय सांसद, इनकी सुरक्षा को खतरा है और 16 जुलाई को यह आश्वासन देने के बाद कि इनको सुरक्षा मिलेगी, किसी को सुरक्षा नहीं मिली है। माननीय सांसदों की जाने खतरे में हैं। इस सदन के लि इससे बड़ी कोई चीज तो नहीं हो सकती कि हमारे माननीय सदस्य की जान खतरे में हो।
- DR. ALLADI P. RAJKUMAR: Sir, the Home Minister had given an assurance in this House that the Government would provide security. Nothing has been done in this regard. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: The Government has taken note of it, and they will take the necessary action.
- SHRI RAVULA CHANDRA SEKAR REDDY: Sir, more than one month has passed. ...(Interruptions)...
- SHRI BALBIR K. PUNJ (Uttar Pradesh) : Mr. Deputy Chairman, Sir,...
  - MR. DEPUTY CHAIRMAN: One minute, Mr. Punj. Let him speak.
- SHRI NILOTPAL BASU (West Bengal): Sir, I have nothing to contribute to what issues hon. Members are raising. But, yesterday also, I raised this procedural question that it is a long-standing convention of this House that on the day of the Calling Attention, no other matter will be taken up. Now, my point is, are we abandoning that convention?
- SHRI RAVULA CHANDRA SEKAR REDDY: The hon. Chairman has given us the permission to raise this issue. ...(Interruptions)...
- DR. ALLADI P. RAJKUMAR: You are questioning the decision of the Chairman. ...(Interruptions)...
- SHRI NILOTPAL BASU: I have nothing to say about the decision of the Chairman. I am not casting any aspersion on the decision of the Chairman. My question is, are we abandoning that convention? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Nilotpal Basu, please sit down. ...(Interruptions)... One minute. Mr. Rajkumar, you have taken the permission of the Chairman just to raise this matter and not for a decision. You have raised the matter. The Chairman has allowed you to raise this matter. You have taken up the matter in the House, and the House is aware of it. The Government has taken note of it. We can discuss it later....(Interruptions)....

DR. ALLADI P. RAJKUMAR: Sir, I am raising only one question. ...(Interruptions)... The hon. Home Minister had given an assurance in this House. What is the outcome of that assurance? ...(Interruptions)...

SHRI S.S. AHLUWALIA: What is the outcome of that assurance?

MR. DEPUTY CHAIRMAN: You have mentioned it and the Government will find it out. Now, we take up the Calling Attention Motion. Shri Sanjay Nirupam has to call the attention of the Minister ...(Interruptions)...

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, no action has been taken on that. On 16<sup>th</sup> July, the matter was taken up in this House. Please fix Monday as the day for discussion. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: We will discuss it in the Chairman's Chamber. Shri Sanjay Nirupam has to call the attention of the Minister.

SHRI BALBIR K. PUNJ: Sir, you had given me the permission to speak on this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no; it will be taken up at 2 o'clock. देखिए, आपको कहा गया था कि दिन में दो बजे आप इसे raise करेंगे।....(व्यवधान)...

SHRI BALBIR K. PUNJ: Please allow me to speak on that.

MR. DEPUTY CHAIRMAN: No, no; the Chairman had allowed only Mr. Rajkumar to speak on that.

SHRI BALBIR K. PUNJ: Sir, you allowed Mr. Nilotpal Basu.

MR. DEPUTY CHAIRMAN: No, no. He raised a procedural point. ...(Interruptions)... I did not allow him.

DR. ALLADI P. RAJKUMAR: Sir, I want a direction from the Chair on this. What is the response of the Government, in this regard? This issue was raised in this House on 16<sup>th</sup> July, and the Home Minister had given an

assurance in this House. A month has passed and nothing has been done to provide security to our party leader.

MR. DEPUTY CHAIRMAN: Mr. Rajkumar, you were allowed only to mention it. You have mentioned it. The Government will find it out. Shri Sanjay Nirupam has to call the attention of the Minister.

श्री संजय निरुपम (महाराष्ट्र): उपसभापति जी, मैं बहुत आभारी हू कि आपने मुझे इस कॉलिंग अटेशन पर बोलने के लिए अनुमति दी, लेकिन उससे पहले पिछले दो पिछले दो दिनो से सदन में वीर सावरकर जी का अपमान किया गया है ....(व्यवधान)...

श्री उपसभापतिः नहीं, देखिए संजय जी, यह नहीं ....(व्यवधान)...

श्री संजय निरुपम : सभापति जी, वह विषय अभी खत्म नहीं हुआ है ।....(व्यवधान)...

श्री उपसभापति: आपको बुलाया है कॉलिंग अटेंशन पर बोलने के लिए। ....(व्यवधान)...

श्री संजय निरुपम : कॉलिंग अटेशन के विषय पर आना है लेकिन, तभी तक वह विषय खत्म नहीं हुआ है।....(व्यवधान)...

श्री उपसभापतिः देखिए, यह कॉलिंग अटेशन नहीं है।....(व्यवधान)...

श्री संजय निरुपम: सभापित जी, वह विषय अभी तक खत्म नहीं हुआ है। ....(व्यवधान)... वीर सावरकर जी का अपमान मिण शंकर अय्यर ने किया और मिण शंकर अय्यर को सदन में आकर माफी माँगनी चाहिए... (व्यवधान)... मिण शंकर को इस सदन में आकर बताना चाहिए कि वीर सावरकर जी का...( व्यवधान)...बताना चाहिए कि वीर सावरकर जी का ....(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please go back to your seat. ..(Interruptions)... I have now allowed you to call the attention of the Minister. I have not allowed you to speak on this issue. No, no. ...(Interruptions)... If you don't speak on the Calling Attention, then I will call the next speaker to call the attention of the Minister. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, we want to know the response of the Government in this regard. ...(Interruptions)...

SHRI MOTILAL VORA (Chhatisgarh) : Sir, you have called his name for the Call Attention. ... (Interruptions)...

SHRI JIBON ROY: It cannot be allowed every day. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Nirupam, I have called your name for Call Attention. ...(Interruptions)... You cannot raise some other issue. ...(Interruptions)...

श्री संजय निरुपम: उपसभापति जी, यह तय हुआ था। ....(व्यवधान)..

प्रो0 राम देव भंडारी (बिहार )ः यह क्या हो रहा है, सर? ....(व्यवधान)...

श्री उपसभापति: क्या तय हुआ था? ....(व्यवधान)... देखिए आप काल अटेंशन ....(व्यवधान)... मॉनिंग में इसके ऊपर बहस हुई है। ....(व्यवधान)... चेम्बर में यह ....(व्यवधान)...

श्री एस.एस. अहलुवालिया: चेम्बर में यह कहा गया था कि यहां पर उसका फैसला होगा।....(व्यवधान)...

श्री उपसभापतिः यह नहीं हुआ था। ....(व्यवधान)... आज के बाद ....(व्यवधान)...

श्री एस. एस. अहलुवालियाः फैसला दिया गया है।....(व्यवधान)...

श्री संजय निरुपम : सर ....(व्यवधान)...

श्री उपसभापति : आप बैठिए,

Let us take up the Call Attention. ...(Interruptions)...

श्री संजय निरुपम: महोदय, कल जिस मुद्दे पर चर्चा हो रही थी और जिस पर सदन स्थिगित हो गया था। ....(व्यवधान)...

श्री उपसभापति : आप यहां दूसरा विषय नहीं उठा सकते ॥ Mr. Nirupam, I have called your name for Call Attention. ...(Interruptions)... देखिए उस बात पर भी आप डिसकस कर सकते हैं । ....(व्यवधान)...You cannot raise some other issue. ...(Interruptions)... Is it not important for you? ...(Interruptions)... Is this not important? ...(Interruptions)... It is an on-going matter. ...(Interruptions)...

प्रो0 राम देव भंडारी : सर, यह रिकार्ड पर नहीं जाना चाहिए। ....(व्यवधान)...

श्री उपसभापतिः यह जो आपका इश्यु है ....(व्यवधान)...

श्रीमती सुषमा स्वराजः सर जिस समय उनसे ....(व्यवधान)... तथ्यों की जानकारी ....(व्यवधान)... आदेश ....(व्यवधान)...

श्री उपसभापतिः ऎसा कोई आदेश नहीं है।....(व्यवधान)...

श्री संजय राजाराम राउत (महाराष्ट्र): सर, ....(व्यवधान)...

श्री एकनाथ के. ठाकुर ( महाराष्ट्र): सर ....(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(Interruptions)... Please go back to your seats. ...(Interruptions)...

श्री एस.एस अहलुवालिया : महोदय ....(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please do not do it. ...(Interruptions)... The whole country is watching. ...(Interruptions)... Let us not do it. ...(Interruptions)...

श्री संजय राजाराम राउतः सर , ....(व्यवधान)...

श्री एकनाथ के. ठाकुर : सर ....(व्यवधान)...

MR. DEPUTY CHAIRMAN: The House is adjourned till 2.00 p.m.

The House then adjourned at eighteen minutes past twelve of the Clock.

The House re-assembled after lunch at two of the clock.

[MR. DEPUTY CHAIRMAN in the Chair]

#### RE. VEER SAVARKAR'S PLAQUE

MR. DEPUTY CHAIRMAN: We shall take up Calling Attention. Shri Sanjay Nirupam.

SHRI VAYALAR RAVI (Kerala): Sir, I am on a point of order. Rule No. 180 (5) says, 'The proposed matter shall be raised after the questions and laying of papers, if any, on the Table and before any other item in the list of business is taken up and at no other time during the sitting of the Council.' My point is this: rightly after all the papers are laid in the House, Mr. Deputy Chairman, you were good enough to call our hon. Member, Shri Sarijay Nirupam to move the Calling Attention. Sir, instead of moving the Calling Attention the hon. Member went to some other subject. According to the rules, no such issue can be raised. Rules and conventions of the House are very well known to you and to everyone of us. Unfortunately, instead of moving the Calling Attention, the same hon. Member went to some other subject. Then the House was adjourned and then after adjournment, again it reassembled. Is it not purely violation of rules because once his name has been called, the hon. Member never moved the *i* motion of the Calling Attention, then, how can you repeat it again? This is my point of order.

SHRI S. S. AHLUWALIA (Jharkhand): Mr. Deputy Chairman, Sir, the hon. Member has raised this issue of Calling Attention. These rule books are for the normal functioning of the House, or, for normal conditions. I totally agree with it.